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MCRC-8230-2020

IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE SANJEEV S KALGAONKAR

ON THE 29th OF OCTOBER, 2025MISC. CRIMINAL CASE No. 8230 of 2020*CHETAN DANGRA**Versus**THE STATE OF MADHYA PRADESH*

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Appearance:

None for the petitioner.

Shri Apoorv Joshi, Govt. Advocate for the respondent/State.

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ORDER

This petition under Section 482 of Cr.P.C. was filed for quashing the FIR, charge-sheet and all consequential proceedings relating tot FIR at Crime No.114/2019.

As per the office report, the Regular Criminal Trial No.928 of 2019 has been disposed off *vide* order dated 26.07.2025. It appears that the petitioner has lost interest in prosecuting the present petition for the reason that the main case has been disposed off.

Accordingly, this petition is dismissed in default.

(SANJEEV S KALGAONKAR)
JUDGE